

THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI

COURT-III

IB-189/ND/2017
(CA No.CA-143/C-III/ND/2018)

In the matter of :

State Bank of India

....PETITIONER

Vs.

Namdhari Food International (P) Ltd

.. RESPONDENT

SECTION

Under Section 7 of IBC Code, 2016

Order delivered on 01.8.2018

Coram :

R. Varadharajan,

Hon'ble Member (Judicial)

Dr. V.K. Subburaj

Hon'ble Member (Technical)

For the Petitioner /Op. Creditor : Ms. Pooja Mahajan, Mr. Savar Mahajan, Mr. Gaurav Arora, for Resolution Professional

For the Respondent/Corporate Debtor : Mr. Bhim Sain Jain, Advocate

For the Intervener :

ORDER

The parties appear before this Tribunal regarding Application to the opposition in **CA-No.143/C-III/ND/2018** for approval of the Resolution Plan. The Resolution Applicant as well as one of the Operational Creditor represented that reply to this application has been duly filed of the Operational Creditor. Ld. Counsel for the Operational Creditor who has moved this application represents that reply of the Resolution applicant has not been served upon him and in the circumstances, let a copy of the reply as filed by the Resolution applicant be given to Ld. Counsel for the Operational Creditor. Rejoinder to the reply be filed by the applicant within a period of 3 days from today, if any.

List on 07.8.2018.

Sd-

(DR. V.K. SUBBURAJ)
MEMBER (TECHNICAL)

Sd-

(R. VARADHARAJAN)
MEMBER (JUDICIAL)

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